## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

O.A. NO. 1554/1997

This the 24th day of July, 1997.



HON BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN HON BLE SHRI N. SAHU, MEMBER (A)

Suresh Chander S/O Narain Singh, R/O Village Silokara, P.O. Samaspur, Tehsil & Distt. Gurgaon, Haryana.

... Applicant

( By Shri P. L. Mimroth, Advocate )

## - Versus -

- Lt. Governor of Delhi, National Capital Territory of Delhi, Rajniwas, Delhi.
- Commissioner of Police, M.S.O. Building, Police Headquarters, I.P. Estate, New Delhi.

... Respondents

## O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for the applicant.

The relief claimed in this O.A. may be reproduced bereinbelow:-

"Applicant is seeking limited claim in the O.A. in as much as he has got no legal right but he humbly prays before this Hon'ble Court to direct the respondents to consider the case of the poor and destitute applicant for providing any job in Group 'D' as and when some vacancy arises as a very exceptional and special case exempting him age restriction after relaxing the normal rules."

Kon

It is admitted that the applicant has no legal right. A prayer is made for relaxation in normal rules and to find some employment for the applicant. Courts and Tribunals unfortunately do not have such powers to direct relaxation of normal rules or to grant reliefs even in cases where no legal right is there. We are, therefore, sorry to express our inability to grant any relief to the applicant in this O.A. Accordingly, it is hereby summarily dismissed.

Jon.

( K. M. Agarwal ) Chairman

Pranasimhedla

( N. Sahu ) Member(A)

/as/